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Central Administrative Tribunal,
Principal Bench

O.A.No.2391/2002

New Delhi this the 24th day of September, 2002

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (A)

Jairam Meena
D-2, Sector-1, Noida. Applicant

(By Advocate : Sh. S.C.Soren)

Versus

1. Union of India
Ministry of Finance
Dept. of Economic
Affairs(Coin & Currency).
2. India Govt. Mint
D-2, Sector-1, Noida
through its G.M. Respondents

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

The applicant was appointed as Lower Division Clerk (in short as 'LDC') w.e.f. 16.4.1990 against a reserved vacancy for Scheduled Tribes. He was promoted as Upper Division Clerk (in short as 'UDC') w.e.f. 13.11.1996 on ad hoc basis against 40 - point roster. He was reverted to the post of LDC w.e.f. 1.4.2002.

2. The grievance of the applicant is that a Departmental Promotion Committee (in short as 'DPC') meeting was held and the applicant was promoted as UDC on ad hoc basis, and now w.e.f. 1.4.2002, the applicant has been reverted as LDC.

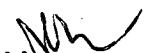
3. During the course of the submissions, learned counsel fairly conceded that no person junior to the applicant has scored a march over him. Once the promotion was on ad hoc basis, he had no right to

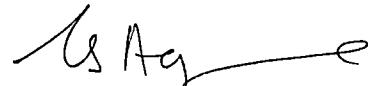
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the post of UDC. Therefore, the reversion to the post of LDC, in the exigency of the services, will not prompt us to interfere. On that score, we find no valid ground to interfere.

4. However, learned counsel for applicant has drawn our attention to the regular vacancies existing in the cadre of UDCs. If that be so, it is directed that steps be taken for regular promotion of all eligible persons, including the applicant, in accordance with rules, and this exercise should be completed within a period of six months from the date of receipt of a copy of this order.

5. We make it clear that the time frame referred to above, is no expression of opinion regarding the fact as to who has to be promoted.


(M.P. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

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